

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3261
TO BE ANSWERED ON 23RD MARCH, 2018**

IRREGULARITIES IN PLAN SYSTEM OFFERED BY TELCOS

3261. SHRI DHARMAPURI SRINIVAS:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government is aware that telecom service providers are adopting commercial techniques to lure the customers and resorting to different plan system under the same plan;
- (b) if so, the details thereof; and
- (c) the remedial measures being taken by the TRAI to curtail such irregularities?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) to (c) As per the existing tariff framework, tariff for telecommunication access service is under forbearance except for National Roaming and Rural Fixed Line Services. Telecom Service Providers (TSPs) have flexibility to design their products to suit consumer demand. Some TSPs have plans on offer which provide subscribers a wide choice of telecom products and/or services as per their need.

Offering different plans with various combinations of tariff components by a telecom company is not prohibited under present regulatory norms prescribed by Telecom Regulatory Authority of India (TRAI), provided they are consistent with regulatory guidelines issued from time to time.

TRAI has reiterated the regulatory principles of non-discrimination and transparency in tariff offers vide Direction dated 25.05.2017 and Telecommunication Tariff (63rd Amendment) Order, 2018 on 16th February, 2018.
